



2026:AHC:40097-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 29970 of 2025**

Rahees And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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| Counsel for Petitioner(s) | : Devendra Mani Tripathi, Rahul Tiwari  |
| Counsel for Respondent(s) | : Dinesh Kumar Yadav, G.A., Vivek Singh |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioners, learned AGA for the State, Sri Dinesh Kumar Yadav alongwith Sri Vivek Singh, learned counsels for respondent no.4 and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at bar that he does not want to press this writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. Learned counsel for respondent no.4 as well as learned AGA for the State have no objection to the aforesaid prayer.
4. In view of the above, this writ petition is dismissed as withdrawn, with the aforesaid liberty.
5. Certified copy of the documents be returned back to learned counsel for the petitioners as per Rules.
6. It is made clear that if any fresh petition is filed by the petitioners, a copy of the same shall be provided to the counsel for respondent no.4.

**February 23, 2026**  
**VKG**

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**